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Manipur Hill Areas (House Tax) Second Amendment Act, 2003

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An Act further to amend the Manipur Hill Areas (House Tax) Act, 1966 (Manipur Act No. 9 of 1966). Be it enacted by the Legislature of Manipur in the Fifty-fourth year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Manipur Hill Areas (House Tax) Second Amendment Act, 2003.
- (2) It shall be deemed to have come into force from the 1st day of January 2003.

2. Amendment Of Section 3:-

In sub-section (1) of section 3 of the Manipur Hill Areas (House Tax) Act, 1966, for the words "six rupees", the words "fifteen rupees" shall be substituted.